

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:1017  
ANSWERED ON:01.03.2011  
OVERSTAY OF FOREIGNERS  
Patel Shri Bal Kumar

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether a large number of foreign nationals are found to be living in India after the expiry of their visas;
- (b) if so, the nationalities and number of persons overstayed, country-wise;
- (c) whether such persons are a great threat to national security;
- (d) if so, the action likely to be taken to deport such foreign nationals;and
- (e) if not, the reasons therefor?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) & (b): A number of foreign nationals who have entered into the country on valid travel documents have been found to be overstaying. Details of such foreign nationals who were found to be overstaying as on 31st December 2009 are given in the Annexure. Details for the year 2010 have not been compiled.

(d) to (e): Violation of the law and involvement in illegal activities by the foreign nationals cannot be ruled out. Registration of cases and action thereon comes within the purview of police stations and State Governments/UT Administrations concerned.

Detection and deportation of foreign nationals illegally staying in the country is a continuous process. Central Government is vested with powers to deport a foreign national under section 3(2) (c) of the Foreigners Act, 1946. These powers to identify and deport illegally staying foreign nationals have also been delegated to the State Governments/UT Administrations.